

(c) to (e) No specific representation for reduction in interest rate and enhancement of subsidy has been received by Government.

**Irregularities in multi state cooperative societies**

2242. SHRI A. MOHAMMEDJAN: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether Government is aware that many Multi State Cooperative Societies in the country were involved in illegal and irregular activities;

(b) whether Government has received any complaints in this regard from any corner;

(c) whether Government is considering to take stringent action against such Multi State Cooperative Societies; and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) to (d) Multi State Cooperative Societies are registered under the Multi State Cooperative Societies Act, 2002 and are functioning as autonomous cooperative organizations accountable to their members. These societies are required to function as per the provisions of the Act & rules made thereunder and their approved bye-laws. Complaints against some of the Multi State Cooperative Societies have been received from various Governments agencies as also from the general public/ members. In case of violation of provisions of the MSCS Act, 2002, action as provided therein, including winding up of defaulter societies is taken.

**Issuance of soil health cards**

2243. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether it is a fact that Soil Health Cards are helping to boost foodgrains production;

(b) if so, the details thereof;

(c) the details of infrastructure created (Soil Testing Laboratories) to issue the Soil Health Cards, State-wise; and